

**NATIONAL COMPANY LAW APPELLANT TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL (AT) NO.214 OF 2018**

**IN THE MATTER OF:**

B. Subba Reddy

Appellant

Vs

S.S. Organics Ltd & Ors

Respondents:

**Present:**

**For appellant:** Ms. Purti Marwaha Gupta, Ms Henna George, Advocates.

**For respondent:** Ms Pooja Saigal, Mr. Akshay Gupta, Advocates for Respondents.

And

**COMPANY APPEAL (AT) NO.344 OF 2018**

**IN THE MATTER OF:**

B. Subba Reddy

Appellant

Vs

S.S. Organics Ltd & Ors

Respondents:

**Present:**

**For appellant:** Mr Rakesh Kumar, Ms Chetna Bisht, Advocates.

**For respondent:** Ms Pooja Saigal, Mr. Akshay Gupta, Advocates for Respondent.

**ORDER**

**30.07.2019-** Ms Purti Marwaha Gupta, Advocate representing the appellant addressed the arguments in part in Company Appeal (AT) No.214 of 2018. Hearing remained inconclusive. Let both the appeals be posted for further hearing on **31<sup>st</sup> July, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**